

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOKSABHA**  
**UNSTARRED QUESTION NO. 1357**  
TO BE ANSWERED ON 09.02.2018

**Pollution in Industrial Cities**

1357. SHRI AJAY MISRA TENI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether as per reports of the Central Pollution Control Board (CPCB) increase in pollution in industrial cities has led to the growth of cancer among people;
- (b) if so, the details thereof;
- (c) whether the CPCB has the capacity to measure pollutants causing cancer among people and if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

- (a) &(b) Central Pollution Control Board (CPCB) has not carried out any study regarding growth of cancer and its relation to industrial pollution
- (c) CPCB monitors air quality under National Air Quality Monitoring Programme and has the capability to measure and monitor pollutants *inter alia*, Benzene, Benzo pyrene, nickel, arsenic and lead compounds in ambient air and chlorinated hydrocarbons (dichloro-ethylene, vinyl chloride, dichloro-propane etc), Poly chlorinated biphenyls (PCBs), Poly aromatic hydrocarbons (PAHs), Dioxin, Furan, Cr (VI), Nickel and Arsenic compounds in water.
- (d) Steps taken by Government to mitigate industrial pollution include preparation and implementation of action plans for critically polluted areas through the concerned State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs), notification of industry specific emission and effluent standards under the Environment (Protection) Rules, 1986, issuance of consent to establish/ consent to operate to industries, compliance of the notified industrial emissions/ discharges and other operational activities; carrying out surprise inspection of 17 categories of highly polluting large and medium units; direction for installation of online effluent and emission monitoring systems, action under 'Corporate Responsibility for Environment Protection (CREP)', criteria for categorization of industries and issuance of directions under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

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